

HIGH COURT OF DELHI : NEW DELHI

No. 207/Estt./EI-1/DHC

Date: 11.02.2026

CIRCULAR

Hon'ble the Chief Justice has been pleased to constitute the following Committee with immediate effect:-

Committee for Designation of Senior Advocates in terms of Rule 3 of 'The High Court of Delhi Designation of Senior Advocate Rules, 2024',	Hon'ble the Chief Justice, Chairperson Hon'ble Mr. Justice V. Kameswar Rao, Member Hon'ble Mr. Justice Nitin Wasudeo Sambre, Member Mr. Chetan Sharma, Addl. Solicitor General of India, Member Mr. Sanjay Jain, Senior Advocate, Member Mr. N. Hariharan, Senior Advocate, Member
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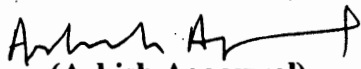
Sd/-
(Sindhu Krishnakumar)
Deputy Registrar (Estt.-I)

Endst. No. 2799-2805/Estt./EI-1/DHC

Date: 11.02.2026

Copy for information and necessary action to :-

1. Registrar-cum-Secretary to Hon'ble the Chief Justice.
2. All Registrars/ Officers on Special Duty/ Coordinator (DIAC).
3. Joint Registrar (Registrar General Secretariat).
4. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
5. All Private Secretaries/ Court Masters to Hon'ble Judges/ Librarian/ Admn. Officers (Judl.)/ Branch incharges.
6. P.A. to Registrar (IT) with the request to upload this Circular on the intranet and website of this Court under the links (1) Administration ⇒ Committees as well as (2) Rules & Guidelines ⇒ RTI disclosure & Rules. ⇒ RTI disclosure ⇒ Sr. no. 8
7. Guard file.


(Ashish Aggarwal)
Admn. Officer (Judl.) (Estt.-I)

PA to Reg(IT) — As directed, please get uploaded

Director (IT) — on leave

JD-1 (IT cell)

Asst. (IT)


11.02.2026

999/R/IT
11/2/26

HIGH COURT OF DELHI : NEW DELHI

No. 144/Estt./EI-1/DHC

Date: 02.02.2026

CIRCULAR

Hon'ble the Chief Justice has been pleased to rename Internal Complaints Committee in terms of Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 read with Guidelines 3(a) & 3(b) of the Sexual Harassment of Women at the Delhi High Court (Prevention, Prohibition and Redressal) Guidelines, 2025.

Accordingly, in partial modification of Circular No. 1391/Estt./EI-1/DHC dated 29.11.2025, the renamed Committee is as under:-

30	Internal Complaints Committee in terms of Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 read with Guidelines 3(a) & 3(b) of the Sexual Harassment of Women at the Delhi High Court (Prevention, Prohibition and Redressal) Guidelines, 2025, Gender Sensitization and to deal with the matters of Sexual Harassment of Transgender Person at Delhi High Court	<u>Presiding Officer:-</u> Hon'ble Ms. Justice Prathiba M. Singh <u>Members:-</u> Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Mini Pushkarna Ms. Aparna Bhat, Senior Advocate Ms. Deepti Chhabra, Joint Registrar
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Note:-Registrar (General Admn.-II) has been nominated as the Nodal Officer.

Sd/-

(Alok Madan)

Registrar (Estt.-I)

Endst. No. 1956-1962/Estt./EI-1/DHC

Date: 02.02.2026

Copy for information and necessary action to :-

1. Registrar-cum-Secretary to Hon'ble the Chief Justice.
2. All Registrars/ Officers on Special Duty/ Coordinator (DIAC).
3. Joint Registrar (Registrar General Secretariat).
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6. P.A. to Registrar (IT) with the request to upload this Circular on the intranet and website of this Court under the links (1) Administration ⇒ Committees as well as (2) Rules & Guidelines ⇒ RTI disclosure & Rules. ⇒ RTI disclosure ⇒ Sr. no. 8
7. Guard file.

(Sindhu Krishnakumar)
Deputy Registrar (Estt.-I)

PA to Reg (IT) AS directed, please get uploaded

Director (IT)

Asst. Dir. (IT)

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748/1/1/1
2/2/26

HIGH COURT OF DELHI : NEW DELHI

No. 128/Estt./EI-1/DHC

Date: 30.01.2026

C I R C U L A R

In partial modification of Circular No. 1391/Estt./EI-1/DHC dated 29.11.2025, Hon'ble the Chief Justice has been pleased to insert (vi) *Empanelment of Commissioners of this Court as per Part G, Chapter-1, Volume V of Delhi High Court Rules and Orders* in the 'Committee for appointments of Sepecial Judicial Magistrate, Oath Commissioners, Law Researchers, Law Interns etc'. The renamed Committee is as under:-

38	Committee for appointments of Special Judicial Magistrate, Oath Commissioners, Law Researchers, Law Interns, Empanelment of Commissioners of this Court, etc: i. Appointment of Special Judicial Magistrate, ii. Appointment of Oath Commissioners in Delhi iii. Appointment of Law Researchers/ Law Interns iv. Appointment of Court Auctioneer/Receiver v. Appointment of Official Receiver vi. Empanelment of Commissioners of this Court as per Part G, Chapter-1, Volume V of Delhi High Court Rules and Orders To decide complaints, if any, received against the above.	Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Amit Mahajan Hon'ble Ms. Justice Madhu Jain
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(Bhawana Pant)

Joint Registrar (Establishment-I)

Endst. No. 1845-1851/Estt./EI-1/DHC

Date: 30.01.2026

Copy for information and necessary action to :-

1. Registrar-cum-Secretary to Hon'ble the Chief Justice.
2. All Registrars/ Officers on Special Duty/ Coordinator (DIAC).
3. Joint Registrar (Registrar General Secretariat).
4. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).

5. All Private Secretaries/ Court Masters to Hon'ble Judges/ Librarian/ Admn. Officers (Judl.)/ Branch incharges.
6. P.A. to Registrar (IT) with the request to upload this Circular on the intranet and website of this Court under the links (1) Administration $\Rightarrow$ Committees as well as (2) Rules & Guidelines $\Rightarrow$ RTI disclosure & Rules. $\Rightarrow$ RTI disclosure $\Rightarrow$ Sr. no. 8
7. Guard file.

(Signature)

(Sindhu Krishnakumar)
Deputy Registrar (Estt.-I)

PA to Reg (IT) As directed, Please get uploaded W. Sankar 31/01/26

Director (IT)

(Signature)
31/01/2026

(Signature)

Adj (IT Cell)

(Signature)
31-01-2026

(749/R/IT)
31/01/26

HIGH COURT OF DELHI : NEW DELHI

No. 1435/Estt./EI-1/DHC

Date: 08.12.2025

C I R C U L A R

In partial modification of Circular No. 1391/Estt./EI-1/DHC dated 29.11.2025, Hon'ble the Chief Justice has been pleased to re-constitute the following Committees with immediate effect:-

22	Purchase, Judges' Residences and Furnishing Committee: i. Purchase of general stores including stationery, furniture, crockery, etc. for High Court ii. Maintenance and furnishing of Delhi High Court guest house iii. Purchase of cars for Judges, staff cars and all other vehicles for High Court iv. Purchase of dress and liveries items v. Matters relating to furnishing and maintenance of residences of Hon'ble Judges vi. Furnishing fund rules and deciding furnishing fund items vii. Allotment of land and construction of residences for Hon'ble Judges viii. Disposal of obsolete items of general store and P&P store PS : Allotment of rooms of the Delhi High Court guest house to be decided by the Chairperson	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Om Prakash Shukla Hon'ble Mr. Justice Manoj Jain
23	Delhi High Court Building Maintenance and Construction Committee: i. Construction of High Court projects ii. All matters relating to maintenance of buildings including civil, electrical, air-conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc. iii. Engagement of conservancy services iv. Matters relating to allotment and maintenance of lawyers' chambers v. Matters relating to allotment and maintenance of shops and kiosks, etc. vi. Optimum space management in the High Court	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Prateek Jalan Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Ravinder Dudeja

Sd/-

(Alok Madan)

Registrar (Establishment-I)

Copy for information and necessary action to :-

1. Registrar-cum-Secretary to Hon'ble the Chief Justice.
2. All Registrars/ Officers on Special Duty/ Coordinator (DIAC).
3. Joint Registrar (Registrar General Secretariat).
4. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
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7. Guard file.



(Sindhu Krishnakumar)
Deputy Registrar (Estt.-I)

31/R/IT
8/12/25

PA to Reg (IT)

As directed, may be uploaded on urgent basis.

 8/12/25

Director (IT)

2P(I.T)-2


08/12/2025

HIGH COURT OF DELHI : NEW DELHI

No. 1391/Estt./EI-1/DHC

Date: 29.11.2025

C I R C U L A R

In continuation of Circular No. 1164/Estt./EI-1/DHC dated 27.09.2025, 1259/Estt./EI-1/DHC dated 29.10.2025, 1313/Estt./EI-1/DHC dated 07.11.2025, 1317/Estt./EI-1/DHC dated 10.11.2025, 1320/Estt./EI-1/DHC dated 11.11.2025 and 1383/Estt./EI-1/DHC dated 28.11.2025, a Consolidated List of Committees of Hon'ble Judges of this Court (as on 28.11.2025) is enclosed herewith for information and necessary action.

Sd/-

(Sindhu Krishnakumar)
Deputy Registrar (Estt.-I)

Endst. No. 21214-20/Estt./EI-1/DHC

Date: 29.11.2025

Copy for information and necessary action to :-

1. Registrar-cum-Secretary to Hon'ble the Chief Justice.
2. All Registrars/ Officers on Special Duty/ Coordinator (DIAC).
3. Joint Registrar (Registrar General Secretariat).
4. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
5. All Private Secretaries/ Court Masters to Hon'ble Judges/ Librarian/ Admn. Officers (Judl.)/ Branch incharges.
- ✓ 6. P.A. to Registrar (IT) with the request to upload this Circular on the intranet and replace the information presently being displayed in the website of this Court under the links (1) Administration ⇨ Committees as well as (2) Rules & Guidelines ⇨ RTI disclosure & Rules. ⇨ RTI disclosure ⇨ Sr. no. 8
7. Guard file.

Mani

(K.R. Manikandan)
Assistant Registrar (Estt.-I)

As directed may be uploaded.

With

29/11/2025

PA to Registrar (IT)

29-11-2025

JD (IT)

Asst. Secy (IT)

THE COMMITTEES OF HON'BLE JUDGES OF THIS COURT

1.	Administrative and General Supervision Committee: I. Service Conditions and Disciplinary Matters of Judicial Officers. II. General Superintendence and Administration of District and Subordinate Courts including: i. Conduct Rules of Judicial Officers. ii. Promotion to Delhi Higher Judicial Service. iii. Probation, Regularization and Confirmation. iv. Seniority v. Review under Rule 16(3) of AIS (Death Cum-Retirement Benefits) Rules and F.R. 56(J) for Compulsory Retirement and for Continuation in Service beyond 58 Years. vi. Amendment to Service Rules vii. Alteration of Date of Birth viii. Constitution/Abolition/Continuance of Courts ix. Transfer and Posting of Judicial Officers x. Implementation of Judicial Pay Commission's recommendations <i>(The Decision of this Committee on Items (ii), (v) and (vi) will be referred to the Full Court for Final Decision)</i> III. Any other matter referred for its Decision by Hon'ble the Chief Justice	Hon'ble the Chief Justice Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice C. Hari Shankar Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Ms. Justice Neena Bansal Krishna
2.	Grievance Redressal Committee for Advocates	Hon'ble the Chief Justice Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Manoj Jain Addl. Solicitor General of India (Delhi High Court) Chairman, Bar Council of Delhi President, Delhi High Court Bar Association

3.	Committee for Finance and Budgeting and for sanction of contingent expenditure and writing off losses exceeding Rs. 5,00,000/- (Rupees five lakh only).	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Dinesh Mehta
4.	Committee to consider the request of the Coordination Committee, All District Courts Bar Association of Delhi regarding enhancement of Pecuniary Jurisdiction of District Courts from Rs. 2 Crores to Rs. 20 Crores, to interact with all the stakeholders, study the issue holistically and make recommendations.	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Navin Chawla
5.	A. Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the District level and the decision-making authorities of the state government including the Chief Secretary, and Secretaries in the Departments of Finance, Public Works and Law, of which Chief Secretary and the Secretaries of the Departments of Finance, Public Works and Law shall be co-opted as Members. B. Committee to take up the matter with the government for providing the infrastructure for the District judiciary. C. Committee for monitoring the implementation of the resolutions passed in the Chief Justices' Conferences and to advise implementation of resolutions passed in various Chief Justices' Conferences and Joint Conferences of Chief Ministers of States and Chief Justices of High Courts. D. Committee to consider the recommendation made by the core group constituted pursuant to meeting of former Chief Justice and Hon'ble Judges of the administrative committee with Hon'ble Chief Minister regarding setting up of additional District Court complexes etc. E. Committee to consider creation of more judicial Districts consequent upon increase in the police Districts in Delhi.	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Manoj Jain <i>Co-opted Members on invitation:</i> 1. Chief Secretary, Govt. of NCT of Delhi 2. Principal Secretary (Finance), Govt. of NCT of Delhi 3. Principal Secretary (Public Works), Govt. of NCT of Delhi 4. Principal Secretary (Law, Justice & Legislative Affairs), Govt. of NCT of Delhi

6.	Court Development and Planning/State Court Management System Committee, SCMSC: - Court development plans - Annual reports of DHC - Handbook of practice & procedures - System for maintenance of trial Court records - To look into the issue and suggest the proposal in the matter of identifying the number of additional posts required to be created at the level of Sessions Judges as well as Magistrates for creation of additional posts of Judicial Officers along with the support staff and infrastructure on the suggestions of Hon'ble the Chief Justice of India.	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Harish Vaidyanathan Shankar Hon'ble Mr. Justice Rajneesh Kumar Gupta
7.	Arbitration Committee of the Delhi International Arbitration Centre	Chairperson- Hon'ble Mr. Justice V. Kameswar Rao Members - Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Tejas Karia Other Members:- Addl. Solicitor General, Delhi High Court (Ex-Officio Member) President, Delhi High Court Bar Association (Ex-Officio Member) Mr. Rajeeve Mehra, Sr. Advocate Ms. Maninder Acharya, Sr. Advocate Mr. Nakul Dewan, Sr. Advocate Mr. Jayant Mehta, Sr. Advocate Mr. Shashank Garg, Sr. Advocate
8.	Committee for appointment/selection of officers of High Court and District Courts: Selection/promotion/seniority/confir- mation/representation against adverse ACRs of Joint Registrars/Deputy Registrars/ Deputy Registrar (Accounts)/Assistant Registrar/ Assistant Registrar (Library)/Deputy Controller of Accounts/Administrative Officers (Judicial)/ Court Masters/ Private Secretaries and Librarian of	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Anish Dayal

	High Court. ii. Representations received from the above categories. iii. Selection in respect of the posts of Administrative Officers (Judicial) and above [i.e. Senior Administrative Officer, Deputy Controller of Accounts and Administrative Officer (Judicial)] in the office of the Principal District & Sessions Judge, Delhi in terms of rule 2(15)(a) of the Delhi District Courts Establishment (Appointment and Conditions of Service) Rules, 2012 published vide notification dated 01.12.2013.	
9.	A. Disposal Review Committee to monitor regarding institution and disposal of cases in District judiciary. B. Committee of evening Courts / shift system in Subordinate Courts and to advise on directions of Hon'ble Supreme Court concerning administration of justice (criminal/civil). Advise and monitor issues relating to plea bargaining C. Criteria Committee: i. To advise modifications, if any, required in the criteria of units for assessment of the work done by the judicial officers, and ii. To suggest the modalities/criteria to be adopted so as to bring uniformity in the assessment of Judicial Officers by the inspecting Judges committees for the purpose of recording ACRs	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Sanjeev Narula Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Amit Sharma
10.	Committee to suggest/recommend guidelines/SoP to bring in objectivity and to streamline the process of writing of ACRs of officers of DHJS/DJS, including: i. Incorporation of additional information in the self-appraisal pro forma required to be filled by the officers of Delhi Higher Judicial Service and Delhi Judicial Service. ii. Laying down the guidelines for	Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Prateek Jalan Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Girish Kathpalia

	objective assessment of judicial officers for recording ACR in view of Judgement dated 21.08.2018 of this Court passed in W.P (C) no. 3157/2015 titled " <i>Sujata Kohli vs. Registrar General, High Court of Delhi & ors.</i> "	
11.	A. Mediation and Conciliation Committee to oversee the functioning of Delhi High Court Mediation and Conciliation Centre B. Committee to consider the matter regarding amendments in the Mediation and Conciliation Rules, 2004 in terms of resolutions passed in Chief Justices' Conference, 2013; judgments; issues raised in mediations.	Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Sachin Datta Bar Members only for Committee 12A: 1. Additional Solicitor General, Delhi High Court (ex-officio) 2. President, DHCBA (ex-officio) 3. Mr. Rajiv K. Virmani, Senior Advocate (Organising Secretary) 4. Vice President, DHCBA (ex-officio) 5. Ms. Veena Ralli, Advocate (ex-officio) 6. Ms. Anita Sahni, Advocate 7. Mr. Abhimanyu Chopra, Advocate
12.	Examination Committee (DHJS & DJS) i. Direct recruitment to Delhi Higher Judicial Service ii. Selection for promotion to Delhi Higher Judicial Service by holding limited competitive examination iii. Recruitment to Delhi Judicial Service iv. Holding of DJS probationers' examination	Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Sanjeev Narula
13.	Committee to review current postings of Judicial Officers, make recommendations for posting and transfer for Judicial Officers as well as rationalisation of allocation of work.	Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Manoj Jain

14.	Vigilance Committee for officers of Delhi Higher Judicial Service & Registrars of High Court of Delhi	Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Prateek Jalan
15.	Committee for appointment of officials of High Court: selection/ promotion/ upgradation under ACP scheme/ seniority/ confirmation/ representation against adverse ACRs of Senior Personal Assistants/ Senior Judicial Assistants/ Court Officers/ Readers/ Senior Judicial Translator/ Chief Cashier/ Senior Assistant Librarians/ Judicial Assistants/ Personal Assistants/ Judicial Translators/ Assistant Librarians/ Junior Judicial Assistants/ Restorers/ Chauffeurs/ Despatch Riders/ Despatch Rider-Cum-Process Servers/ Despatch Van Drivers, Photo Copy Machine Operators (Grade-I and II)/ Ushers and all other group 'D' employees.	Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Harish Vaidyanathan Shankar
16.	Committee constituted in compliance of judgment dated 22.09.2025 passed in Special Leave to Appeal (Crl.) No. 969 of 2025 titled 'The Central Bureau of Investigation Vs. MIR USMAN @ ARA @ MIR USMAN ALI', with regard to the practice of conducting trials on a day to day basis in important or sensitive cases.	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Manoj Kumar Ohri
17.	Scrutiny Committee to consider the matter regarding promotion of officers of Delhi Judicial Service to Delhi Higher Judicial Service and for preparation of select list for promotion to Civil Judge (Senior Division)	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice C. Hari Shankar Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Manoj Jain
18.	Monitoring Committee to oversee the functioning of all District Mediation Centers in Delhi	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Avneesh Jhingan Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Ajay Digpaul

19.	A. Committee to regulate and monitor the progress of the trials under the POCSO Act B. Committee to monitor proper implementation of several guidelines laid down by the Supreme Court as well as this Court for dealing with matters pertaining to sexual offences, child witnesses and other vulnerable witnesses.	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Girish Kathpalia Hon'ble Ms. Justice Renu Bhatnagar <i>Ex-Officio Member</i> Joint Secretary, Finance Department, GNCTD Nodal Officer
20.	Committee to consider all the issues relating to Ease of Doing Business (EoDB)	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Tejas Karia
21.	Committee to rationalize and resolve administrative issues amongst various Districts	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Ravinder Dudeja
22.	Purchase, Judges' Residences and Furnishing Committee: - Purchase of general stores including stationery, furniture, crockery, etc. for High Court - Maintenance and furnishing of Delhi High Court guest house - Purchase of cars for Judges, staff cars and all other vehicles for High Court - Purchase of dress and liveries items - Matters relating to furnishing and maintenance of residences of Hon'ble Judges - Furnishing fund rules and deciding furnishing fund items - Allotment of land and construction of residences for Hon'ble Judges - Disposal of obsolete items of general store and P&P store PS : Allotment of rooms of the Delhi High Court guest house to be decided by the Chairperson	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Om Prakash Shukla Hon'ble Mr. Justice Manoj Jain

23.	Delhi High Court Building Maintenance and Construction Committee: i. Construction of High Court projects ii. All matters relating to maintenance of buildings including civil, electrical, air-conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc. iii. Engagement of conservancy services iv. Matters relating to allotment and maintenance of lawyers' chambers v. Matters relating to allotment and maintenance of shops and kiosks, etc. vi. Optimum space management in the High Court	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Prateek Jalan Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Ravinder Dudeja
24.	A. Information Technology and Artificial Intelligence Committee: i. Computerization of High Court as well as District Court complexes. ii. Purchase of computers including computer hardware and software. iii. Purchase of electronic and digital systems including photocopies, etc. iv. Matters pertaining to cause list of the High Court. v. Video conferencing facilities at High Court and various District Court complexes. vi. E-filing project at High Court and District Court complexes. vii. Introduction and installation of new technologies developed by ministry of science and technology, Government of India in respect of judicial administration. viii. Artificial Intelligence ix. Appointment, conditions of service, etc. of the technical cadre of Delhi High Court/ District Courts. B. RKD Committee – Committee to oversee scanning and destruction of decided cases	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Purushendra Kumar Kaurav Hon'ble Mr. Justice Girish Kathpalia Hon'ble Mr. Justice Tejas Karia

	C. Committee to monitor all machine translation related activities. D. Committee to oversee the implementation of the e-DHCR Project.	Mr. Pranat Kumar Joshi, Joint Registrar (Judicial) (working as Member Secretary e-DHCR Project & SUVAS Cell) shall assist the Committee in respect of (C) and (D) under the overall supervision of Registrar (IT).
25.	Work of Accessibility Committee (as contemplated by Hon'ble Supreme Court) with the leave to seek inputs from domain experts and users/Advocates who are differently-abled.	Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Purushendra Kumar Kaurav Hon'ble Mr. Justice Girish Kathpalia Hon'ble Mr. Justice Tejas Karia 1. Mr. Santosh Kumar Rungta, Sr. Advocate 2. Mr. Rahul Bajaj, Advocate and Co-founder, Mission Accessibility 3. Mr. Jayant Singh Raghav, President, Bhumika Trust 4. Mr. Amar Jain, Advocate, Corporate Lawyer and Accessibility Professional 5. Mr. Arman Ali, Executive Director, National Centre for Promotion of Employment for Disabled People. 6. Ms. Amita Dhanda, Professor Emerita, NALSAR as "<i>Special Invitee</i>" Coordinator:- Registrar (Caretaking) Nodal Officer to assist the Hon'ble Accessibility Committee:- Mr. Ashok Kumar, Deputy Registrar (Nodal Officer)
26.	Judicial Education and Training Programme Committee (JETPC): i. Delhi Judicial Academy ii. Formulation and Conduct of Training Programmes for newly recruited and in service Judicial Officers iii. Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions.	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Purushendra Kumar Kaurav Hon'ble Mr. Justice Om Prakash Shukla

27.	Organizing Committee for hosting 6 th Full Meeting of the Standing International Forum of Commercial Courts (SIFoCC).	Hon'ble Ms. Justice Prathiba M. Singh - Chairperson Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Anish Dayal Ms. Geetanjli Goel, OSD (Rules & Litigation) and Mr. Zameem Ahmed Khan, Joint Director (IT) shall assist the Committee.
28.	A. To examine the matter regarding position of all contractual employees including outsourced employees from all sources. B. Committee to consider the matters relating to selection and engagement of agencies for providing conservancy, house-keeping and sanitation services including the wages & salary of staff engaged by the agencies in this Court.	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Ravinder Dudeja
29.	Vigilance Committee for officers of Delhi Judicial Service	Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Om Prakash Shukla
30.	Internal Complaints Committee in terms of Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 read with Guidelines 3(a) & 3(b) of the Sexual Harassment of Women at the Delhi High Court (Prevention, Prohibition and Redressal) Guidelines, 2025.	<u>Presiding Officer:-</u> Hon'ble Ms. Justice Prathiba M. Singh <u>Members: -</u> Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Mini Pushkarna Ms. Aparna Bhat, Senior Advocate Ms. Deepti Chhabra, Joint Registrar
31.	Medical Committee: i. Medical facilities and reimbursement of claims of Hon'ble Judges and retired Judges ii. Matters relating to welfare of retired Judges including framing of rules iii. Any other connected matter.	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Anish Dayal

32.	Protocol Committee: (Selection of photographs of official functions and hospitality matters shall be decided by the Chairperson.)	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Purushendra Kumar Kaurav Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Om Prakash Shukla
33.	Committee to periodically inspect Tihar Jail	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Purushendra Kumar Kaurav Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Om Prakash Shukla Hon'ble Mr. Justice Manoj Jain
34.	Tribunal Reforms & I.P. Division Committee	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Harish Vaidyanathan Shankar Mr. Hari Subramaniam, Advocate
35.	Rules committee under section 123 of CPC which will also look into Delhi High Court (Original Side) Rules, 2018 and ancillary matters	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Prateek Jalan Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Ravinder Dudeja 1. Mr. Ashwini Kumar Mata, Senior Advocate-Member 2. Mr. Rajshekhar Rao, Senior Advocate-Member 3. Principal District & Sessions Judge (HQ)- Ex-Officio Member 4. Principal District & Sessions Judge, New Delhi District, Patiala House – Ex-Officio Member Secretary
36.	A.Rules Committee under Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023(BNSS-2023) and all other criminal statutes and jurisdictions B.Rules Committee for all statutes and jurisdictions not provided in any other	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Prateek Jalan Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Sachin Datta Hon'ble Mr. Justice Ravinder Dudeja

	committee including Contempt of Court Act, 1971 C.Committee for amendment/ review of rules of the appointment, conditions of service etc. of the officials/ employees of Delhi High Court/ District Courts: - For amendment of rules governing the appointment, conditions of service, seniority, salaries, leave etc. of the officers/ officials of Delhi High Court. - For amendment of the recruitment rules of the staff of the District Courts. - To re-examine the rules regarding appointment of employees in High Court and District Courts in the light of judgment dated 12.02.2014 of the Supreme Court in civil appeal no. 979 of 2014 titled "Renu and others vs. District & Sessions Judge, Tis Hazari and another." D.Committee to suggest the duties and responsibilities of officers right from Registrar General up to the level of officers' cadre	
37.	Committee for Service Conditions of the District Judiciary	Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Manoj Jain Principal Secretary (Law, Justice & Legislative Affairs), Govt. of NCT of Delhi Ex-officio Secretary:- Registrar General, Delhi High Court Nodal Officer:- Mr. Vinay Kumar Gupta (Retd. Principal District & Sessions Judge) Presenting Officer:- Mr. Sandeep Garg Officer on Special Duty (Gazette-II)
38.	Committee for appointments of Special Judicial Magistrate, Oath Commissioners, Law Researchers, Law Interns etc: - Appointment of Special Judicial Magistrate, - Appointment of Oath Commissioners in Delhi	Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Amit Mahajan Hon'ble Ms. Justice Madhu Jain

	iii. Appointment of Law Researchers/ Law Interns iv. Appointment of Court Auctioneer/Receiver v. Appointment of Official Receiver To decide complaints, if any, received against the above.	
39.	RTI Committee	Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Harish Vaidyanathan Shankar
40.	Portfolio Judges' Committee for Tis Hazari Courts complex	Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Girish Kathpalia Hon'ble Mr. Justice Vinod Kumar Sub-Committee for Central Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Girish Kathpalia Sub-Committee for West Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Vinod Kumar
41.	Committee to monitor the expeditious disposal of cases under Prevention of Corruption Act, 1988 in Delhi High Court and Courts subordinate to it.	Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Ravinder Dudeja Hon'ble Ms. Justice Madhu Jain <u>Sub-Committee for Subordinate Courts:</u> 1. Registrar General 2. Registrar (Vigilance), Delhi High Court 3. Principal District & Sessions Judge (HQ)

42.	Committee constituted, in terms of Judgment dated 15.01.2025 passed in WP(C) no. 538/2023 titled Rajeeb Kalita Vs. UOI & Ors. by the Hon'ble Supreme Court of India	Hon'ble Mr. Justice Anil Kshetarpal, Chairperson <u>Members:-</u> Registrar General, Delhi High Court Chief Secretary, Govt. of NCT of Delhi Principal Secretary, Public Works Department, Govt. of NCT of Delhi Secretary, Finance Department, Govt. of NCT of Delhi Ms. Bitika Sharma, Advocate <u>Nodal Officer:-</u> Deputy Registrar (Caretaking)
43.	Committee for Retired Judges	Hon'ble Mr. Justice Avneesh Jhingan Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Girish Kathpalia
44.	Committee for <i>"Ensuring the Implementation of Decisions of the Apex Court"</i> in compliance of the directions as contained in Para F (iii) (e) of orders dated 06.08.2024 of the Hon'ble Supreme Court in M.A. No.2034/2022 in M.A. No. 1849/2021 in SLP (Crl.) No. 5191/2021 titled <i>"Satender Kumar Antil vs. CBI & . Anr."</i>	Hon'ble Mr. Justice Avneesh Jhingan Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Amit Sharma Hon'ble Ms. Justice Renu Bhatnagar
45.	Portfolio Judges' Committee for Patiala House Courts Complex	Hon'ble Mr. Justice Avneesh Jhingan Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Om Prakash Shukla Hon'ble Mr. Justice Manoj Jain
46.	A. Committee to examine the pendency of cases in Delhi High Court and to give suggestions to expedite disposal B. Committee to consider proposed draft rules titled "Case Flow Management (Subordinate Courts of Delhi) Rules, 2008" along with the evaluation and Case Flow Management Rules in High Court of Delhi	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Ravinder Dudeja

47.	Portfolio Judges' Committee for Karkardooma Courts complex	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Sachin Datta Hon'ble Ms. Justice Renu Bhatnagar Hon'ble Ms. Justice Shail Jain Hon'ble Mr. Justice Vimal Kumar Yadav Sub-Committee for East Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Sachin Datta Hon'ble Ms. Justice Shail Jain Sub-Committee for North-East Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Ms. Justice Renu Bhatnagar Sub-Committee for Shahdara Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Vimal Kumar Yadav
48.	Committee to ensure timely medical assistance to Judicial Officers and staff of this Court and Delhi District Courts.	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Ajay Digpaul Hon'ble Mr. Justice Rajneesh Kumar Gupta
49.	A. Committee for consideration and appropriate orders in the following matters:- - Grant of three increments on attaining LL.M. degree by the officers/officials of this Court. - Matters regarding resignation submitted by the officials of this Court. - Request on behalf of the officials (on deputation) in this Court for termination of their deputation and consequent	Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Amit Bansal Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Mr. Justice Amit Mahajan Hon'ble Ms. Justice Shail Jain

	repatriation to their parent department. iv. Nomination/appointment of advocates for cases having Delhi High Court as a party; filed in Delhi District Courts, this Court or in Hon'ble Supreme Court of India and Central Information Commission. v. Accreditation and renewal of accreditation of journalists in Delhi High Court. vi. Permission for personal use and to take official vehicle, other than the staff cars allotted to their lordships, outside Delhi by Hon'ble Judges of this Court. B. Working conditions and welfare committee for staff of High Court and District Courts	
50.	Building, Maintenance, Construction and matters relating to the working of Family Courts Committee: i. To conduct interviews for selection/preparation of panel for the purpose of appointment to the posts of principal counsellors and counsellors for family Courts; ii. To holistically consider the problems being faced by the family Courts; iii. To function as special committee constituted pursuant to orders dated 30.09.2010 of the administrative committee to consider the representation dated 21.05.2010 of co-ordination committee, all Bar Association of Delhi regarding establishment of family Courts in the Court compound itself; iv. To look into sensitization and training of family Court Judges, counsel and/or staff; v. Construction of family Courts complexes.	Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Ms. Justice Renu Bhatnagar
51.	Juvenile Justice Committee to monitor the improvement in living conditions in Nirmal Chhaya Home for girls, to deal with the matters relating to conditions and functioning of observation/remand homes established under Juvenile Justice (Care and Protection of Children) Act, 2000 and to conduct inspection of Observation Homes.	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Mr. Justice Anish Dayal Hon'ble Ms. Justice Shail Jain

52.	Committee to periodically oversee the progress of the cases under the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Chandrasekharan Sudha Hon'ble Ms. Justice Mini Pushkarna Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Amit Sharma
53.	Crèche Committee	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Anish Dayal <i>Members:</i> 1. Ms. Bhawana Pant, Joint Registrar 2. Secretary of the Executive Committee, Delhi High Court Bar Association 3. Senior Most Lady Member of the Executive Committee, Delhi High Court Bar Association
54.	Committee for Cultural Events	Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Tushar Rao Gedela
55.	Portfolio Judges' Committee for Rouse Avenue Courts Complex (under Central District)	Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Om Prakash Shukla Hon'ble Mr. Justice Ajay Digpaul Hon'ble Mr. Justice Vimal Kumar Yadav
56.	Portfolio Judges' Committee for Saket Courts Complex	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Harish Vaidyanathan Shankar Hon'ble Mr. Justice Rajneesh Kumar Gupta Hon'ble Ms. Justice Madhu Jain Sub-Committee for South Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Harish Vaidyanathan Shankar Hon'ble Mr. Justice Rajneesh Kumar Gupta

		Sub-Committee for South-East Hon'ble Mr. Justice Amit Bansal Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Ms. Justice Madhu Jain
57.	Committee for approval of draft Counter Affidavit/ Reply/ Rejoinder/ Affidavit/ I.A./ Complaint under Section 340 Cr.P.C. or any other document to be filed by this Court in judicial matters	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Anish Dayal Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Tejas Karia
58.	Committee to approve reply to Parliamentary questions	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Sachin Datta
59.	Committee to monitor disposal of traffic challans in the District Courts	Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Manoj Jain Hon'ble Mr. Justice Tejas Karia
60.	A. Library Committee: i. To consider purchase of library books for High Court ii. To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and officers iii. Matters relating to maintenance of library books iv. Purchase of various law packs (law reports in electronics format) v. Matters pertaining to availability of library books in Courtrooms B. Law Reporting Council: i. Matters relating to ILR ii. Preparation of report on the contribution of High Court of Delhi to the development of law.	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Purushaindra Kumar Kaurav Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Tejas Karia
61.	A. Committee to monitor the functioning of Motor Accident Claims Tribunal (MACT) and to ensure the compliance of the various directions issued in this respect by the Hon'ble Supreme Court of India and High Courts B. Committee to monitor the functioning of Industrial Tribunal and Labour Courts and to bring uniformity, efficiency and expeditious disposal of cases.	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Mr. Justice Ajay Dignpaul Hon'ble Mr. Justice Vinod Kumar

62.	Committee to decide service appeals of the employees of the District Courts	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Rajneesh Kumar Gupta
63.	Portfolio Judges' Committee for Dwarka Courts Complex	Hon'ble Mr. Justice Anup Jairam Bhambhani Hon'ble Mr. Justice Anish Dayal Hon'ble Mr. Justice Manoj Jain
64.	Environment Committee	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Vinod Kumar
65.	A. Committee to consider matters relating to welfare of Judicial Officers. B. Committee to consider the following matters related to the officers of subordinate judiciary: - No objection certificate to obtain passport and permission for foreign visit and obtaining visa. - Grant of permission to Special Judicial Magistrates, to visit abroad. - Permission for doing higher studies - Permission to participate in seminars/ discussions/ programme organized by law schools and government/ private organizations. - Grant of three increments on attaining higher qualifications by the Judicial Officers, etc. C. Grant of extra ordinary leave (EoL) to judicial officers.	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Mini Pushkarna Hon'ble Mr. Justice Saurabh Banerjee Hon'ble Ms. Justice Madhu Jain
66.	Portfolio Judges' Committee for Rohini Courts Complex	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Ravinder Dudeja Hon'ble Mr. Justice Tejas Karia Hon'ble Ms. Justice Renu Bhatnagar

		Sub-Committee for North Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Ravinder Dudeja Hon'ble Ms. Justice Renu Bhatnagar Sub-Committee for North-West Hon'ble Dr. Justice Swarana Kanta Sharma Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Tejas Karia
67.	Committee to conduct audit of existing rules and measures: - to make recommendations regarding security and disaster management of Delhi High Court and all the District Courts; - to propose draft rules; - to examine existing rules on the issues and suggest amendments.	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Vikas Mahajan Hon'ble Mr. Justice Amit Mahajan Hon'ble Mr. Justice Amit Sharma Hon'ble Mr. Justice Girish Kathpalia - Mr. J.P. Sengh, Sr. Advocate - Additional Solicitor General, Delhi High Court (<i>Ex-Officio Member</i>) - Hony. Secretary, DHCBA (<i>Ex-Officio Member</i>) - Director General, Intelligence Bureau, New Delhi or his Nominee - Professor Santosh Kumar, Executive Director, National Institute of Disaster Management, New Delhi or his Nominee. - Deputy Inspector General, National Disaster Response Force, New Delhi or his Nominee. - Senior Expert to be nominated by the Director General, National Investigating Agency, New Delhi. - Senior Expert to be nominated by Director General, Central Industrial Security Force, New Delhi. - Senior Expert to be nominated by Commissioner of Police, New Delhi. - Chief Fire Officer, Delhi Fire Service, New Delhi or his Nominee. - Registrar General, Delhi High Court. <i>Note-Registrar General shall call for the nominations from the authorities.</i>

68.	PIL Committee + letter petitions and habeas corpus matters	Hon'ble Mr. Justice Sanjeev Narula Hon'ble Mr. Justice Tushar Rao Gedela
69.	Committee constituted in compliance of Judgment dated 25.09.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal no. 1755 of 2010 titled 'Sanjabij Tari Vs. Kishore S. Borcar and Anr.', to monitor pendency and to ensure expeditious disposal of cases under Section 138 of the Negotiable Instruments Act, 1881.	Hon'ble Mr. Justice Manoj Kumar Ohri Hon'ble Mr. Justice Manoj Jain
70.	Committee to periodically inspect Rohini Jail	Hon'ble Mr. Justice Jasmeet Singh Hon'ble Mr. Justice Tushar Rao Gedela Hon'ble Mr. Justice Anish Dayal Hon'ble Mr. Justice Rajneesh Kumar Gupta
71.	Committee to periodically inspect Mandoli Jail.	Hon'ble Ms. Justice Neena Bansal Krishna Hon'ble Ms. Justice Manmeet Pritam Singh Arora Hon'ble Mr. Justice Tejas Karia Hon'ble Mr. Justice Vinod Kumar

NOTES:

- (1) The Chief Justice in his discretion may participate and preside over any meeting.
- (2) The work relating to existing Building Maintenance & Construction Committees will now be looked after by the Portfolio Judges' Committee for each District Court Complex, including :
 - (a) The overall working of the courts in the concerned court complex,
 - (b) Yearly inspection of the Sessions Division(s),
 - (c) Management of litigant footfall, actual facilities being provided to and being availed by the litigants; facilitation centres, legal aid front desks, vulnerable witness deposition centres,
 - (d) Feedback from litigants during physical inspection,
 - (e) Logistical challenges (staff crunch and infrastructure) faced in the particular sessions division and its impact on working of judges,
 - (f) In the event of regular complaints (except those having vigilance angle and being in the domain of the Vigilance Committee) against a judicial officer

regarding his/her behavior and attitude, the administrative judges shall determine the authenticity of the complaint(s) and subsequent counseling of the judicial officer,

- (g) To ensure proper maintenance of court records and registers prescribed under Delhi High Court Rules,
 - (h) To ensure regular and timely uploading of regular orders and judgments,
 - (i) To ensure providing of certified copies and inspection of records without any inconvenience to advocates and litigants,
 - (j) Timely consignment of records,
 - (k) Inspection of administrative offices in each Sessions Division,
 - (l) Coordination between Sessions Division(s) and High Court,
 - (m) Supervision and Monitoring of disciplinary matters of subordinate/ministerial staff of the District Courts,
 - (n) Supervision and Monitoring of matters related to compassionate appointment and general welfare of the staff in the District Courts,
 - (o) To give opinion/views regarding Criminal Contempt References referred by the judicial officer(s) of the concerned Sessions Division/resolving such issues cordially by joint meeting of the Bar and the Bench so that such issues are not escalated,
 - (p) To ensure that all the officers share equal administrative responsibilities (so that everyone gets a chance to have monetary benefits),
 - (q) To attend to the personal issues of the judicial officers affecting their work (such as stalking, medical issues, etc.) which can be resolved with the intervention of the Hon'ble High Court, and
 - (r) To give opinion regarding pre-mature retirement of judicial officers on completion of 50 years and 58 years of age,
 - (s) All references received from District Court Bar Associations and Principal District & Sessions Judges relating to elections of Bar, overall functioning of court complex and all other matters incidental to the above,
 - (t) Construction and maintenance of buildings and projects and establishment of new Courts,
 - (u) All matters relating to maintenance of buildings including civil, electrical, air-conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc. wherever references are received from the Principal District & Sessions Judge,
 - (v) The recommendations of the Portfolio Judges' Committee shall be placed before Hon'ble the Chief Justice for final consideration and directions.
- (3) The sub-Committee formed in each Court Complex will consider the following:
- (a) Matters relating to complaints against the judicial officers in their respective Sessions Division,
 - (b) Approval of the disposal statements,

- (c) ACR writing of the officers under their supervision and control,
 - (d) Allied matters (intimation of transactions in movable and immovable property etc.),
 - (e) One or more yearly inspections of the courts of these judicial officers,
 - (f) Gazette Branch matters in respect of judicial officers not specifically assigned to any Committee are placed before the Chairperson of the respective Committees of Inspecting Judges except the committee headed by Hon'ble the Chief Justice,
 - (g) Regular personal interactions with judicial officers under control and supervision of Sub-Committees,
 - (h) Holding quarterly workshop/seminars to be attended by judicial officers of the Sessions Division concerned and to be addressed by at least two Members of the Portfolio Judges' Committee.
- (4) Where there is only one Sessions Division in a Court Complex, the work enumerated in Note (3) above shall be looked after by the Portfolio Judges' Committee of that Court Complex.
- (5) The ACR of officers who are on deputation, or are working in diverted capacity, or are under suspension, or from whom work has been withdrawn, or who are under posting, or who are on maternity leave, shall be recorded by the Sub-Committee of the Portfolio Judges' Committee where they last worked, or where they are attached (if under posting).
- (6) The ACR of the officers who are under training shall be recorded by the Judicial Education & Training Programme Committee for the period during which the officers were under training.
- (7) The work enumerated in Notes (3), (4), (5) and (6) above shall be effective from 1.1.2026.